

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Civil Appeal No(s). 8040/2019

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

RAVINDRA NATH TAIGOR

Respondent(s)

(For Compliance of Hon'ble Court's Order dated 14.10.2019.)

Date : 26-11-2019 This appeal was called on for hearing today.

For Appellant(s)

Mr Anil Kr Verma, Adv.
Mr. Krishnanand Pandeya, AOR

For Respondent(s)

Mr Rohini Prasad Tiwari, Adv.
Ms Hardeep Kaur, Adv.
Mr Shiv Ram Pandey, Adv.
Mr C.M.Patel, Adv.
Dr Arun Kumar Jha, Adv.
Mr. Anjani Kumar Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Hon'ble Court on 14.10.2019 was pleased to pass the
following order:

" Learned counsel for the petitioner, on being pointed
out, seeks leave to add all the petitioners who were
before the High Court as respondents.

Leave granted.

Amended memo of parties be filed within two weeks.

Let notice be issued to all the respondents including
the newly added respondents.

The contempt proceedings filed by the respondents be
kept in abeyance in the meantime".

Item no.54

Ld. Counsel for the appellant has neither filed amended memo of parties nor spare copies in view of the above order. However, ld counsel for the appellant seeks three weeks time. Granted as strictly last chance. If amended memo of parties and spare copies are not filed within three weeks time, registry to process the matter as per rules for listing before the Hon'ble Judge in Chambers for orders. If amended memo of parties and spare copies are filed within three weeks time, process as per rules and list again on 12.2.2020.

ANIL LAXMAN PANSARE
Registrar